

From,

Rajeev Bharti, H.J.S.,
Registrar General,
High Court of Judicature at
Allahabad.

To,

**All the District & Sessions Judge/Principal Judge, Family Courts/PO., MACT/
PO., LARRA/PO, Commercial Courts/Judicial Officers on deputation.
District Courts of Uttar Pradesh.**

No. 94/Admin.(Services)/2024; Dated: February 19, 2024

Subject: Directions for the Judicial Officers regarding submission of certain documents in support of their grounds mentioned in transfer applications.

Madam/Sir,

In continuation to the Hon'ble Court's letter no. 73/Admin.(Services)/2024 dated 08.02.2024, I am to say that the e-Services portal has been reopened which will remain open till 24.02.2024. All the Officers concerned is requested to visit the portal and submit information/documents sought through the portal on the prescribed proforma.

Further, while noticing the number of application received on the medical grounds, you are requested to coordinate with the CMO/CMS for issuance of assessment report with his independent opinion in the prescribed proforma.

You are, therefore, requested to circulate this information among all the Judicial Officers who have submitted application and choice of stations for their transfer with the request to submit the information/documents mentioned above through eServices portal.

With regards,

Yours sincerely,

Sd/-
Registrar General

PROFORMA – I

Remarks/assessment of Chief Medical Officer/Chief Medical Superintendent along with verified/countersigned papers

I, [Name] CMO/CMS,
have perused the documents presented before me by Sri [Name
of the Officer]., ID No. Designation
and place of posting **OR** on his behalf by
Sri Relation with the officer
Phone No.

- I. I have personally examined Sri/Smt./Sushri.
who is suffering from the disease/syndrome/disability
[Name of the disease] and in my opinion he/she may require
frequent hospitalization for treatment/management.
- II. I also verify that Sri/Smt./Sushri. is
suffering from the disease/syndrome/disability/disorder
[Name of the disease] and the disease(s) find(s) mention at
paragraph no. of the Annexure-I enclosed herewith.
- III. In my professional opinion and assessment, I am convinced that the
treatment/management of the above-mentioned disease/syndrome/
disability/disorder in paragraph two above is possible at the districts
mentioned by the officer in his/her application submitted to Hon'ble
High Court.
- IV. The treatment/management of the above-mentioned disease/
syndrome/disability/disorder in paragraph two above is also available
at the districts namely
- V. I am aware that this document may be presented by the competent
authority/applicant for further use by a competent Medical Board.
- VI. This document shall be valid only for months only.

**Signature with seal
(C.M.O./C.M.S.)**

Name:
ID No.:
Designation:
Telephone No.
Mobile No.

- 1. Concerned District Judge/Officers in equivalent rank to get these matter expedited from the office of CMO/CMS.
- 2. The CMO/CMS are requested to retain the copy of this documents and documents placed before them for issuance of this document for future reference.

Annexure-I

- I. **Cancers:** All types of cancers leading to permanent disability of more than 40%. The term cancer includes Leukaemia, Lymphoma and Hodgkin's Disease.
- II. Degenerative & Progressive Neurological disorders.
- III. **Paralytic Stroke (Cerebra Vascular Accidents):** CVA including Cerebral Haemorrhage, Cerebral Thrombosis and Cerebral embolism causing more than 40% Total Permanent Disability.
- IV. **Motor Neuron Disease:** Irreversibly progressive Motor Neuron Disease confirmed by a Neurologist. It should be duly supported by MRI, EMG and Nerve Conduction studies.
- V. **Parkinson's Disease:** Slowly Progressive degenerative neurological disorder causing Tremors, Rigidity and disturbance of balance and must be confirmed by a Neurologist.
- VI. **Cerebellar Ataxia and Neuropathies** leading to more than 40% disability.
- VII. **Person living with HIV AIDS (PLHA):** A person diagnosed with HIV AIDS and undergoing treatment.
- VIII. **Chronic Renal Failure:** Chronic Renal Failure with irreversible damage to both kidneys requiring RRT. Haemodialysis/ R. T and it must be well documented with relevant lab investigations.
- IX. **Chronic Respiratory Failure:** Chronic Respiratory Failure with irreversible damage to both lungs requiring demiceler oxygen or ventilator support.
- X. **Heart Diseases leading to Chronic Heart Failure:** Coronary Artery Disease and Valvular Heart Diseases which may be treated by CABG or Valve Replacement Surgery three years from the date of actual open heart surgery (Only till three years from the date of the procedure)
- XI. **Cases involving non-surgical techniques** like Angioplasty will be eligible for one year from the date of intervention. Unsuccessful surgery or Fardiomopathies leading to Heart Failure will also be included in this category.
- XII. **Thalassaemia Major and other Blood Dyscrasia:** All Blood Dyscrasias including Thalassaemia major requiring recurrent Blood Transfusions. Diabetes with complications:
 - a) Chronic Renal Failure;
 - b) Permanent loss of vision;
 - c) Cellulitis requiring Amputation of limbs;
 - d) Cerebro Vascular Accidents;
 - e) Coronary Artery Disease;
- XIII. Any other disease leading to more than 40% Physical or Permanent disability certified by the Medical Board with latest records/reports within past three months.
- XIV. Any other disorder with Mental disability of 40% or more as certified by the Medical Board & accompanied by UDID Card.
- XV. Acid attack victims.

Instructions

- The **Annexure - I** and **Proforma - I** are to be printed using the print button as above.
- Applicants are required to present printouts of Proforma - I and Annexure - I before the CMO/CMS of the district concerned where they are posted, or if dependent is not residing with them, then the aforesaid Proforma - I and Annexure - I are to be presented before CMO/CMS of the district where the dependent(s) is/are residing.
- Documents/files should not be more than 10MB in size, and in PDF format only.
- Medical papers which are to be uploaded should not be more than 6 months old.